

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 695/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Salal-II Transmission System associated with Northern Region.
- Date of Hearing** : 17.8.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. Representative of the Petitioner made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Salal-II Transmission System associated in Northern Region.
 - b. The instant Transmission System was put under commercial operation during 1994-96. Notional COD in respect of the subject asset for calculation of transmission tariff has been considered as 1.8.1996.
 - c. Transmission tariff of the transmission system for 2009-14 period was trued up and tariff of 2014-19 period was allowed by the Commission vide order dated 15.2.2016 in Petition No. 148/TT/2014.
 - d. Additional Capital Expenditure (ACE) has not been claimed in 2014-19 tariff period.



- e. ACE for 2019-24 tariff period has been claimed on account of replacement of problematic equipment like CB, CT, CVT, Isolators, C&R panel, Control and Power Cable and construction of quarters.
- f. Reply to the Technical Validation letter has been submitted vide affidavit dated 15.2.2021 wherein detailed justification regarding ACE has been submitted alongwith Form 10B and OEM reports.
- g. Currently, Structural Health Assessment of various buildings is going on. On completion of Structural Health Assessment of the buildings, the Petitioner will approach Regional Power Committee and thereafter submit its report to the Commission.
- h. No reply has been received from any of the Respondents.
4. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

